

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(CAA)-62(PB)/2018

IN THE MATTER OF:

M/s. Jarella Baba Finance Co. Pvt. Ltd.

.... Applicant/Petitioner

Order under Section 230-232

Order delivered on 08.08.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: -

Ms. Rekha Mittal, AR of petitioner

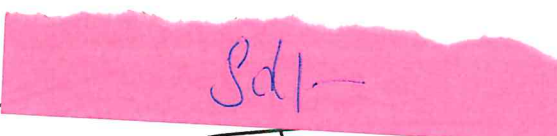
For the Respondent-

Ms. Lakshmi Gurung, Ms. Easha Kadian & Mr. Ajit
Sharma, Advocates for Income Tax Dept.

Mr. C. Balooni, Company Prosecutor for RD (NR)

ORDER

Due to paucity of time, matter is adjourned to 18.09.2018.



Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

08.08.2018
Aarti